219

Statement-II Allocation (Central) of resources under JRY (Rs. lakhs) State/UTs 1995-96* 1996-97 S. No. Andhra Pradesh 29785.92 13897.91 1. 2. Arunachal Pr. 263.66 142.64 3. 8636.14 4374.54 Assam 4. Bihar 62878.54 27265.45 5. Goa 284.87 154.12 11803.29 5101.00 6. Gujarat Haryana 7. 2718.62 2225.45 8. Himachal Pr. 919.27 489.73 J&K 2704.80 993.14 10. Karnataka 19537.93 9332.27 11. Kerala 6423.47 3395.33 12. Madhya Pradesh 40895.5717611.61 13. Maharashtra 33327.03 15150.04 14. Manipur 340.36 182.82 15. Meghalaya 397.05 213.92 Mizoram 166.43 90.12 16. 17. Nagaland 621,02 229.31 24514.35 11274.49 Orissa 18. 19. Punjab 1575.94 871.51 20. Rajasthan 16660.08 7317.32 273.54 21. 83.49 Sikkim 22. Tamil Nadu 26107.25 12563.97 23. Tripura 446.92 237.46 24. Uttar Pradesh 69750.8433867.93 25. West Bengal 26630.1712455.47 A & N Island 154.18 26. 84.41 D&N Haveli 83.92 45.81 27. Daman & Diu 49.28 26.9

Covcrage of Blocks under Employment Assurance Scheme

2060. SHRIMATI JAYAPRADA
NAHATA:
SHRI SOLIPETA
RAMACHANDRA REDDY:
SHRIMATI RENUKA CHOWDHURY:

Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

- (a) the number of blocks, State-wise;
- (b) the number of blocks covered under EAS by the end of 1995-96;
- (c) the number of blocks sanctioned under EAS during 1996-97, State-wise;
- (d) whether Government are contemplating to covar all the blocks in the country under the scheme, particularly the remaining blocks of Andhra Pradesh; and
 - (e) if so, by when?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA): (a) Number of blocks State-wise may please be seen at Statement-I (See below)

- (b) 3206 blocks were covered under EAS by the end of 1995-96.
- (c) The number of new blocks included under EAS State-wise may please be seen in the Statement at Statement-II (See below),
- (d) and (e) Yes, Sir. All the blocks of the country will be covered under EAS during 1997-98.

TOTAL

Lakshdweep

Pondicheriy

29.

30.

Statement I State-wise number of Blocks covered under E.A.S

76.70

151.16

387999.00179000.00

42.32

82.64

S.No. State/UT	Total No.	Total No.
	of Blocks	of Blocks covered under EAS
1. Andhra Pradesh	330	280
2. Arunachal Pradesh	56	56
3. Assam	218	218

^{*} Including JRY

S. No. State/UT	Total No.	Total No.
	of Blocks	of Blocks
		covered under EAS
4. Bihar	727	579
5. Goa	11	5
6, Gujarat	218	181
7. Haryana	110	77
8. Himachal Pradesh	69	44
9. Jammu & Kashmir	119	119
10. Karnataka	175	162
11. Kerala	152	81
12. Madhya Pradesh	459	394
13. Maharashtra	299	247
14. Manipur	31	31
15. Meghalaya	32	32
16. Mizoram	20	20
17. Nagaland	52	52
18. Orissa	314	290
19. Punjab	136	49
20. Rajasthan	237	204
21. Sikkim	4	4
22. Tamil Nadu	385	282
23. Tripura	27	27
24. Uttar Pradesh	902	910
25. West Bengal	340	270
26. A & N Island	5	3
27. Chandigarh	1	_
28. D & N Haveli	1	1
29. Daman & Diu	2	2
30. Delhi	5	_
31. Lakshadweep	9	7
32. Pondicherry	6	3
	5452	4329

Statement II	State/UT No. of Additional
Number of State-wise new blocks included	Blocks
under EAS	Sanctioned
State/UT No. of Additional	6. Haryana 32
Blocks Sanctioned	7. Himachal Pradesh 25
	8. Jammu & Kashmir 30
	9. Karnataka 29
1. Andhra Pradesh 95	10. Kerala 60
2. Assam 76	11. Madhya Pradesh 54
3. Bihar 132	12. Maharashtra 29
4. Goa 4	13. Manipur 9
5. Gujarat 31	14. Orissa 40

	State/UT	No.	of Additional
		Blocks	Sanc-
			tioned
15.	Punjab		49
16.	Rajasthan		30
17.	Tamil Nadu		84
18.	Uttar Pradesh		250
19.	West Bengal		57
20.	A & N Island		1
21.	Daman & Diu		1
22.	Lakshadweep		2
23.	Pondicherry		3
	TOTAL		1123

Allotment of Houses of Rural Poor

2061. SHRI V. HANUMANTHA RAO: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

- (a) whether it is a fact that houses for rural poor are allotted without following any proper system of selection;
- (b) whether k is also a fact that beneficiaries are selected on whims and fancies of officers and legislators; and
- (c) in what manner Government propose to reform this system of selection?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHAN-DRADEO PRASAD VARMA): (a) and (b) The guidelines issued by the Government of India clearly lay down that the beneficiaries of Indira Awaas Yojana should be selected from among the eligible categories by the Gram Sabha and the list of beneficiaries so prepared by approved by the concerned Block Panchayat Samiti. There is no provision for selection of beneficiaries by an officer or a ligislator or any VIP in the system prescribed this has been reiterated communications sent to the State Government.

(c) The question does not arise. However, the above guidelines would again be brought to the notice of State Government suitably.

Irregularities in Distribution of Subsidised Motor Pumpsets

2062. SHRI GYAN RANJAN: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

- (a) whether several irregularities have been reported in the distribution of subsidised motor pumpsets to the SCs and STs during 1995-96;
 - (b) if so, the details thereof; and
- (c) the norms followed by the district rural development authorities to identify the beneficiaries?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHAN-DRADEO PRASAD VARMA): (a) and (b) No, Sir. This Ministry has not received any report of irregularities in the distribution of Subsidised Motor Pumpsets to the SCs and STs under IRDP during 1995-96. However, when the Minister (RA&E) was answering a similar Lok Sabha Starred Question No. 181 on 4.12.1996, some Hon'ble MPs alleged that some irregularities in distribution of pumpsets have taken place in Indore, Ratlam and Ujjain districts of Madhya Pradesh. This Ministry has referred the matter to the Government of M.P for their reply. The reply is awaited.

(c)The implementing agencies i.e. District Rural Development Agencies (DRDAS) prepare a consolidated list of the below poverty line families based on the household survey for the plan period as per prescribed procedure. Presently, the below poverty line families are those whose per annum income is below Rs. 11000 at 1991-92 prices. In order to make the procedure of identification and selection of beneficiaries more objective and transparent, the Ministry has issued in-